

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2859/2001

New Delhi, this the 18th day of October, 2001

China Tumbi  
s/o Shri Kanda Swami  
r/o 59, Gandhi Murti  
Madras Colony, Morigate  
Delhi. ... Applicant

(By Advocate: Shri H.P.Chakravarty)

Vs.

1. Union of India through  
The Chairman Railway Board  
Principal Secretary to Govt. of India  
Ministry of Railways  
Rail Bhawan  
New Delhi - 110 001.
2. The General Manager  
Northern Railway  
New Delhi.
3. The Divisional Railway Manager  
Northern Railway  
New Delhi. ... Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard.

2. The applicant who has acquired temporary status was discharged in 1985 on account of his involvement in a criminal case. In the year 2000, the applicant has been discharged from the criminal case as such he made a representation on 7.9.2000 to the respondents, DRM for engaging him and taking him on duty, the same has not been responded by the respondents even after sending reminders to the respondents.

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3. In this view of the matter and having regard to the acquittal of the applicant, the present OA is disposed of with a direction to the respondents to consider the representation of the applicant at Annexure A-6 and dispose of the same by passing a detailed and speaking order within two months from the date of receipt of a copy of this order. In case the applicant is still aggrieved by the order to be passed by the respondents, he is at liberty to approach this Tribunal in accordance with law.

A copy of the OA be sent to the respondents along with a copy of this order.

S. Raju

(SHANKER RAJU)  
MEMBER(J)

/RAO/